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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 2673/2003

New Delhi this the 17th day of March, 2004

Hon'ble Shri Kuldip Singh, Member (J)
Hon'ble Shri S.A.Singh, Member (A)

S.S.Oberoi,
R/o A-5, Sheetal Apartments,
Sector-14, Rohini,
Delhi-110 085.

...Applicant.
(By Advocate : Ms.Manju Aggarwal for Sh.S.M.Garg)

VERSUS

National Council of Educational Research
and Training, through its Director
Shri Aurobindo Marg, New Delhi-110 016.

..Respondents
(By Advocate : Shri R.K.Singh with Ms.Deepa Rai)

O R D E R (ORAL)

By Shri Kuldip Singh:

Earlier, Shri S.M.Garg, learned counsel for applicant appeared and submitted that since the other counsel is not available, the case may be adjourned. Later on, Ms.Manju Aggarwal appeared on behalf of applicant.

2. When the case was taken up for hearing, learned counsel for respondents submits that the notice was issued only to the effect that since no action was being taken ^{acceptance of} with regard to the resignation ~~was~~ submitted by the applicant, he was informed that his resignation has not been accepted. Learned counsel for the respondents filed an order dated 6.2.2004 which is ^{Taken by} on record whereby with reference to his application dated 6.9.2003 and his note dated 11.9.2003 relinquising the charge on 11.9.2003 (A.N.), the resignation of Shri S.S.Oberoi, CAO is hereby accepted from the services of the Council w.e.f.11.9.2003

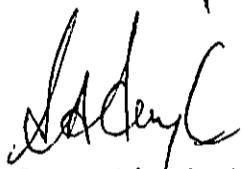
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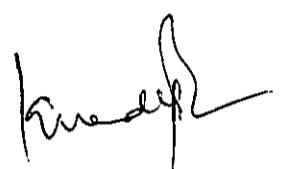
(A.N.). Thus, the claim of the applicant has already been
~~cleared~~ ^{allowed by} by passing the above order.

3. Paragraph 8 (c) of the OA also shows that the applicant has prayed an order directing the respondents to treat the applicant relieved from his duties in the Respondents' Council w.e.f.11.9.2003 when the applicant relinquished his charge of the post of Chief Accounts Officer and Internal Financial Advisor after obtaining clearance from all the concerned Departments including the vigilance clearance with all consequential benefits. The same has been done. Nothing survives in this case.

4. In view of above, OA stands disposed of. No costs.



(S.A. Singh)
Member (A)



(Kuldip Singh)
Member (J)

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